

### खम्बल पर पुल

\* १०६८. श्री रा० चं० शर्मा : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) आगरा-बम्बई राजपथ (राष्ट्रीय राजपथ संख्या ३) पर धौलपुर के निकट खम्बल नदी पर जो पुल बनाया जा रहा है उसके पूरा होने पर और कितना समय लगेगा ;

(ख) क्या यह सच है कि यह पुल १९५८ में तैयार हो जाने वाला था ;

(ग) क्या यह नियत समय में तैयार हो जायेगा ; और

(घ) इस पुल पर कितना धन व्यय होगा और क्या यह राशि प्रारम्भिक निश्चित राशि से अधिक होगी या कम ?

परिवहन तथा संचार मंत्रालय में राज्य मंत्री ( श्री राज बहादुर ) : (क) लगभग दो वर्ष ।

(ख) जी हां,

(ग) जी नहीं, और

(घ) अनुमानतः ४५ लाख रुपये । यह रकम तलमीने से ३.७ लाख रुपये अधिक है ।

श्री रा० चं० शर्मा : मैं जानना चाहता हूँ कि माननीय मंत्री महोदय की तरफ प्रथम से लोक सभा में जो प्राश्वासन दिया गया था, क्या वह उनको याद है ?

श्री राज बहादुर : जी हां, उसमें यह कहा गया था कि २८-२-५८ तक इसके पूरा होने का लक्ष्य है । किन्तु कुछ विशेष बातें हुई हैं जिन के कारण इसमें देरी हुई है ।

श्री रा० चं० शर्मा : मैं जानना चाहता हूँ कि कौनसी विशेष असुविधायें हैं जिन के कारण इस प्राश्वासन को पूरा नहीं किया गया है ?

श्री राज बहादुर : अपनी किस्म का यह एक अद्भुत और अनोखा पुल है । सबमसिबल है यानी पानी के नीचे डूबने वाला है इस में कुछ इजिनियरिंग दृष्टिकोण से परिवर्तन की आवश्यकता पड़ी ।

श्री ब्रज राज सिंह : इस पुल का निर्माण कार्य पूरा करने में क्यों इतनी देरी की जा रही है, इसके कौन से विशेष कारण हैं, क्या मंत्री महोदय बतलाने की कृपा करेंगे ?

श्री राज बहादुर : यही चीज तो मैं अभी बता चुका हूँ ।

अध्यक्ष महोदय : देरी का जो कारण है, वह अभी मंत्री महोदय ने बतलाया है ।

Should be repeated it again?

Indamer Company

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\*1072. { Shrimati Renu Chakravartty:  
Shri Goray:  
Shri Halder:  
Shri S. M. Banerjee:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the enquiry report of the Indamer crash at N.E.F.A. and alleged malpractices of the company has been received by Government;

(b) whether any of the malpractices have been proved; and

(c) if so, the action taken thereon?

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): (a) & (b). Yes, Sir. The report on the crash has been received and copies have been placed in the Library of the Parliament. The report has referred to one case of violation of rules by the Company, but held that the accident could not, in any way, be attributed to this violation.

(c) The licence of the Company was not renewed after 28-2-1958 on the basis of a separate report regarding compliance with the Indian Aircraft Rules.

**Shrimati Renu Chakravartty:** In view of the fact that it has been found that the company was violating the Indian Aircraft Rules, has any step been taken to find employment for dismissed engineers who had refused to agree to disobey the rules of the D.G.C.A.?

**Shri Humayun Kabir:** The question of employment for people who were dismissed is a separate question and does not arise out of this. But we have been considering it apart from this question. We do not know whether they were dismissed only for disobeying these orders. That would require separate investigation.

**Shrimati Renu Chakravartty:** Is it a fact that while the D.G.C.A. has not cared to find whether these employees were really trying to implement the rules, the manager of the INDAMER company's Calcutta section, a European gentleman, and the aircraft of this section had been transferred to the Indian non-scheduled operators, Kalingas? If so, how has the D.G.C.A. permitted this?

**Shri Humayun Kabir:** In respect of the employees against whom many reports had been received, the matter is under examination—the pilots, licensed engineers and other employees. As for those against whom there are no specific complaints, it will be very difficult for us to take any action.

**Shri Goray:** Is it a fact that this Company took some aircraft out of India and sold it to other countries not friendly to us?

**Shri Humayun Kabir:** I have no information on that point.

**Shri Karni Singhji:** In view of the licence being cancelled, have the INDAMER transferred their fleet of aircraft to some other company?

**Shri Humayun Kabir:** One of the aircraft they have sold. They have also transferred a number of their aircraft on lease to another company.

**Shri Jaipal Singh:** In view of the fact that this company has in the past been given special facilities to take aircraft out of the country, may I know whether the Government will see to it that it is not repeated?

**Shri Humayun Kabir:** I can assure the hon. Member that every step will be taken. In fact, no one can take an aircraft or transfer without permission, and one of the charges against the company was an attempt to register an Indian aircraft in another country.

**Shri Jaipal Singh:** Is it not a fact that this INDAMER Company sold several Dakotas outside the country in the past with the permission of the Government?

**Shri Humayun Kabir:** If they have sold with the permission of the Government the question does not arise.

**Shri Joachim Alva:** The Government is aware of the malpractices of many private operators. Recently the Indian Airlines have extended their activities even in regard to freight. What is the proposal of the Government? Is it to allow the Indian Airlines to operate in all lines and take over the business from private operators?

**Shri Humayun Kabir:** I do not see the connection between the two parts of the question. If there are certain private air companies which are guilty of malpractice, action will certainly be taken against them. As for the extension of the activities of the Indian Airlines Corporation, I am sure that every Member of the House will wish that the Indian Airlines Corporation should extend their activities so far as possible.

**Shri T. B. Vittal Rao:** The hon. Minister said that this company has violated certain aircraft rules. May I know whether prosecution is being launched against them?

**Shri Humayun Kabir:** The whole matter is under examination as to what action we can take. We have enquired whether action can be taken, any enquiry can be made through the Special Police. We find that it cannot be done. Therefore, under the normal aircraft rules necessary action is being taken.

**Shrimati Renu Chakravartty:** In view of the answers given by the hon. Minister that they do not know when they have gone abroad, and many other things, to sell the aircraft what are the steps that the Government is devising to tighten up the entire machinery of D.G.C.A. so that the looseness which is very obvious will be obviated?

**Shri Humayun Kabir:** I think the hypothesis of the hon. Member is not correct. No aircraft can go out of the country without the knowledge and permission of the D.G.C.A. As one hon. Member said, they were sold previously with the permission of the Government. No aircraft can go out of the country without permission.

**Shrimati Renu Chakravartty:** Am I to take it.....

**Mr. Speaker:** Order, order. I am not going to allow one single Member to put questions indefinitely.

**Shri T. B. Vittal Rao:** The point is that there is so much of looseness in the D.G.C.A.'s office.

**Shri Jaipal Singh:** With regard to parts (b) and (c) of the question, may I know whether any action has been taken about the hard currency remittances earned by this INDAMER Company, which according to normal practice should have been canalised through the country of registration.

**Mr. Speaker:** Hon. Members are not asking questions for eliciting facts. Hon. Members have taken this opportunity to criticise the Government regarding their action. This is not the occasion for that.

**Shrimati Renu Chakravartty:** We want to know.....

**Mr. Speaker:** Order, order. The hon. lady Member has got a number of questions. Hon. Member will have an opportunity when we discuss the Demands relating to this Ministry.

**Shrimati Renu Chakravartty:** We cannot get a chance everywhere. Then we need not have a Question Hour at all.

**Mr. Speaker:** Question Hour is not intended for lectures.

**Shrimati Renu Chakravartty:** We do not give any lectures. I think that is a very unfair interpretation.

**Mr. Speaker:** I am sorry for the expression 'lectures'. Otherwise, it amounts to the same thing. Expression of opinion ought not to be resorted to during the Question Hour. During the Question Hour we must only elicit facts. Leave it at that stage. That is the material on which matters could be gone into at length either in the debate on resolutions or in the general debate. That is all the purpose. I find that more of the time is utilised for giving suggestions, eliciting opinions thereon and then forcing our own opinion on the Government. That is the difficulty. Hon. Member will kindly consider it. She is in the panel of Chairmen and she has to do it herself.

#### Kanpur Medical College

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\*1073. { Shri S. M. Banerjee:  
Shri Prabhat Kar:  
Shri Muhammed Elias:  
Shri Sarju Pandey:

Will the Minister of Health be pleased to state:

(a) whether any amount has been sanctioned during 1957-58 for the establishment of a Cancer Department in Kanpur Medical College; and

(b) if so, the amount sanctioned?

**The Minister of Health (Shri Karmarkar):** (a) No, Sir.

(b) Does not arise.